



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई 400001

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June 14, 2010

Certificate of Registration of KLS Finance and Investments Ltd. – Cancelled

The Reserve Bank of India has on May 12, 2010 cancelled the certificate of registration granted to KLS Finance and Investments Limited having its registered office at KLS Complex, Bellary Road, Hospet 583201 for carrying on the business of a non-banking financial institution as the company has opted to exit from the business. Following cancellation of the registration certificate the company cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of a non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

Ajit Prasad
Manager

Press Release : 2009-2010/1693